

(2021) 05 GUJ CK 0062

In the Gujarat High Court

Case No : Criminal Misc.Application (Temporary Bail) No. 7 Of 2021 In R/
Criminal Appeal No. 1144 Of 2020

Akil Valibhai Saiyed Through Vallibhai Saiyed

APPELLANT

Vs

Jail Superintendent

RESPONDENT

Date of Decision : 27-05-2021

Acts Referred:

Citation : (2021) 05 GUJ CK 0062

Hon'ble Judges : Gita Gopi, J

Bench : Single Bench

Advocate : Tanaveer K Loladia, Pranav Trivedi

Judgement

Gita Gopi, J

1. RULE. Learned Additional Public Prosecutor waives service of Rule on behalf of the respondent-State.

2. By way of this application, the applicant has prayed to release him on temporary bail for 30 days on the ground of performing the post-death rituals of his mother, who passed away on 22.04.2021.

3. Heard learned advocates on both the sides. It appears from the documents produced on record that the mother of the applicant had passed away on 22.04.2021.

4. Considering the facts and circumstances of the case, the application is partly allowed and the applicant is ordered to be released on temporary bail for the period from 29.05.2021 to 02.06.2021 on his furnishing personal bond of Rs.5,000/-(Rupees Five Thousand Only) to the satisfaction of the jail authority on the usual terms and conditions. On expiry of the above period, the applicant shall surrender to the jail authority forthwith.

5. Direct service is permitted. In addition to such service, Registry to send Writ of this order by E-mail / Fax or by any other electronic mode to the jail authority forthwith. Rule is made absolute to the above extent.